

Corrigendum

Subject: Corrigendum to Minutes of NC-2 Meeting No. **NC/2/MEET/Aug/202425/7** Dated **23/08/24**.

In the minutes of NC-2 meeting held on 23.08.2024, **Case No. 49 / NC/2/MEET/Aug/202425/7** of M/s **RATNAMANI METALS AND TUBES LIMITED**, License Number: **0811006534** Dated 24/11/2022, HQ File Number: HQRNORM APPLY 00004586AM23.

The Committee considered the case as per agenda and decided to transfer the case to the special committee for further examination. The recommendation of DPIIT vide (U.O No. P-47014/147/2022-TSW dated 31.05.2024) as mentioned in the minutes of the meeting is deferred till then.

The case stands **deferred**.

Now we may issue Corrigendum as attached.

Sanjay 09/09/24
(SANJAY KUMAR)

Dy. DGET
संजय कुमार / SANJAY KUMAR
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.	48 / NC/2/MEET/Aug/202425/7
Case Status	Case Deferred
Party Name	VIDYA WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 7 and 23/08/2024
HQ File Number	HQRNORM APPLY 00004466AM23
RA File Number	34AX04000712 AM23
Licence No and Date	3411003020/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	49 / NC/2/MEET/Aug/202425/7
Case Status	Case Approved
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Aug/ 202425/ 7 and 23/08/2024
HQ File Number	HQRNORM APPLY 00004586AM23
RA File Number	08AX04001422 AM23
Licence No and Date	0811006534/24/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/147/2022-TSW dated 31.05.2024, as under: I. Import items at SI. No. 1 shall be of relevant grade as contained in the export item and its quantity may bde allowed as 1595 MT as 1.595 Kgs/kg content in the export item. II. Quantity of import items at SI.No. 2 may be allowed as 42000 kg. III. Quantity of import item at SI.No.3 may be allowed up to 2% of FOB value of exports. RA concerned may take suitable consequential action accordingly.	

Case No.	50 / NC/2/MEET/Aug/202425/7
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